



2026:AHC:24349

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4327 of 2026

Indraveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 24 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lalit Kumar Gond
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Handiya District Prayagraj to decide Case No.2647 of 2025 (Computerized Case No.T202502030402647) (Indraveer Singh Vs. Rajendra Singh) expeditiously.
3. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioners to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2025.
4. In view of the above, no relief could be granted to the petitioners. However, court below is expected to decide the aforesaid case ***strictly in accordance with law*** without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.
5. With the aforesaid observations, the petition is disposed of.

(Prakash Padia,J.)

February 4, 2026

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